

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [SUPREME PANVEL INDAPUR TOLLWAYS PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SUPREME PANVEL INDAPUR TOLLWAYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/11/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400HR2010PTC043915
5.	Address of the registered office and principal office (if any) of corporate debtor	510, 5Th Floor, Abw Tower, Iffco Chock Mg Road, Gurgaon, Gurgaon, Haryana, India, 122002
6.	Insolvency commencement date in respect of corporate debtor	30 th August, 2024 (Order received on 03/09/2024)
7.	Estimated date of closure of insolvency resolution process	28 th February, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MANISH AGARWAL IBBI/IPA-002/IP-N00223/2017-18/10904
9.	Address and e-mail of the interim resolution professional, as registered with the Board	307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi-110001. Email: cirp.spitpl24@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi-110001. Email: cirp.spitpl24@gmail.com
11.	Last date for submission of claims	20 th September, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [SUPREME PANVEL INDAPUR TOLLWAYS PRIVATE LIMITED] on [30.08.2024 received on 03/09/24].



The creditors of [SUPREME PANVEL INDAPUR TOLLWAYS PRIVATE LIMITED], are hereby called upon to submit their claims with proof on or before [20.09.2024] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.09.2024
Place: New Delhi



MANISH AGARWAL
Interim Resolution Professional
Reg No- IBBI/PA-002/IP-N00223/2017-18/10904
Reg. Address- 307, Prakash Deep Building,
Tolstoy Marg, Connaught Place, New Delhi- 110001